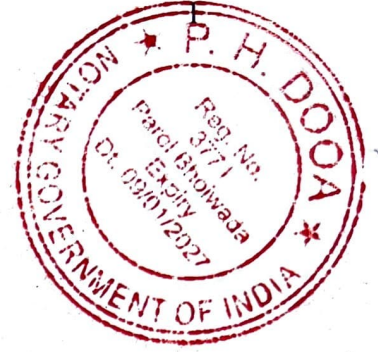


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THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO. 70 OF 2021



**IN THE MATTER OF:**

BRACKISH WATER RESEARCH CENTRE

...APPLICANT

VERSUS

GUJARAT STATE POLLUTION CONTROL BOARD & ORS. ...RESPONDENT(S)

**AFFIDAVIT OF COMPLIANCE FILED ON BEHALF OF RESPONDENT NO. 8**

I, V.R. Shankar S/o Late Sh. V.J. Ranganathan, aged about 58 years, Chief Legal Officer of M/s Hindalco Industries Limited, working at 21<sup>st</sup> Floor, One Unity Centre, Senapati Bapat Marg, Prabhadevi, Mumbai - 400013 do hereby solemnly affirm and declare as under:-

1. I am the Authorised Representative of Respondent No. 8 herein and am fully conversant with the facts and circumstances of the present case based on records maintained by Respondent No. 8 in the usual course of business. I am competent to affirm this affidavit on behalf of the Respondent No. 8.
2. By order dated 08.05.2024 this Hon'ble Tribunal was pleased to dispose of the above mentioned Original Application with the following directions:

“ 61. We dispose of this Original Application with following directions:

- (A) The amount of Environmental Damage Compensation (EDC) calculated by the Joint Committee to the tune of Rs.5,53,79,292.00 shall be deposited

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by respondent No.8/Project Proponent with respondent No.1-GPCB within one month from the date of uploading of this order and the same shall be utilized by GPCB for improvement of environment in the area in question.

(B) The total area of 7061 sq.mtrs of the forest land, which is found to have been affected by the copper slag adjoining to the boundary wall of respondent No.8's unit shall be remediated in terms of the action plan which has been submitted by respondent No.8, cited above in para No.58 and that respondent No.8/Project Proponent shall bear the entire financial burden in respect of this task. Respondent No.3, PCCF, shall grant necessary permissions expeditiously.

(C) The action taken/compliance report shall be submitted by respondent No.8/Project Proponent to the Registrar of this Tribunal within two months after expiry of the period of action plan cited above in para No. 58."

3. That the Respondent No. 8 gave the following timelines for completion of its action plan subject to grant of requisite permissions as recorded at paragraph 59 of this Hon'ble Tribunal's order dated 08.05.2024:

SN	Action	Timeline
1.	<b>Evacuation of copper slag and soil from reserve forest area:</b>	Subject to grant of requisite permissions by by R-3/Forest Department:
	Granulated slag removal from the top soil in impacted area.	Within one week



	Removal of 11317.38 MT of soil and remediation of the impacted area as recommended by Joint Committee.	Within 6 months (excluding July-January on account of monsoon rainwater accumulation)
	Deposit of EDC for soil pollution assessed by Joint Committee (INR 2.47 Crores) with regulatory authorities.	Within 1 month from date of uploading of this order as per para 61.
2.	<b>Removal of entire stock of phosphogypsum stored in phosphogypsum yard:</b>	By June 2025

4. As per paragraph 61 (C) of this Hon'ble Tribunal's order dated 8.05.2024, the Respondent No. 8 was required to file its action taken/compliance report before this Hon'ble Tribunal by August, 2025. I am filing the present compliance report on behalf of Respondent No. 8 within the time granted by this Hon'ble Tribunal.
5. That in compliance of directions contained in paragraph 61 (A) of this Hon'ble Tribunal's order dated 8.05.2024, the Respondent No. 8 deposited Rs. 5,53,79,292 with the Respondent No. 1 on 29.05.2024. A copy of the payment receipt dated 29.05.2024 is annexed herewith as **Annexure-1**.

**Evacuation of copper slag and soil from reserved forest area:**

6. That Respondent No. 8 received permission to enter the reserved forest area and perform the remediation work as per its action plan, from the Principal Chief Conservator of Forests, Gujarat, vide letter dated 17.05.2024 and from the Respondent No. 1 vide letter dated 18.05.2024. A copy of letter dated 17.05.2024 of the Principal Chief Conservator of Forests, Gujarat is being annexed herewith as **Annexure-2**. A copy of letter dated 18.05.2024 of the Respondent No. 1 is attached herewith as **Annexure-3**.

Accordingly, the Respondent No. 8 commenced the work of evacuation of copper slag and soil from reserved forest area on 20.05.2024 and completed the same on 23.06.2024. The work included removal of the granulated slag from the topsoil in the impacted area, removal of soil from the impacted area as recommended by Joint Committee and backfilling of the soil in the affected forest area and remediation of the impacted area.

**Removal of entire stock of phosphogypsum stored in the phosphogypsum yard:**

That as recorded at paragraph 26 of this Hon'ble Tribunal's order dated 08.05.2024, it was initially estimated that a quantity of 12,00,000 MT of phosphogypsum was lying in the phosphogypsum yard. However, during the course of evacuation, additional quantities of phosphogypsum in excess of 4,00,000 MT was found deposited below the surface. Evacuation of the entire quantity of phosphogypsum was completed on 22.08.2025.


In view of the above, it is most respectfully submitted that the Respondent No. 8 has fully complied with this Hon'ble Tribunal's order dated 08.05.2024.

  
 DEPONENT  


**VERIFICATION**

It is verified on this 26<sup>th</sup> day of August, 2025 at Mumbai that the contents of the aforesaid affidavit are true and correct to my knowledge based on records maintained by the answering Respondent, no part of it is false and nothing material has been concealed

therefrom  
 Before me  
*Prakash Dooa*  
 20/08/2025  
**PRAKASH H. DOOA**  
 B. A., LL.B.  
 Advocate High Court,  
 Notary Government of India  
 8, Kondaji Bldg. No. 3  
 Behind Tata Hospital, Parel,  
 MUMBAI - 400012.

  
 NOTARY  
 P. H. DOOA  
 PAREL, MUMBAI  
 MAHARASHTRA  
 Regn. No. 3771  
 GOVT. OF INDIA

  
 DEPONENT  


**NOTARY REGISTER ENTRY**  
 Sr. No. 8710  
 DATE 26/08/25